

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2005

(CRLMP.NO(s). 10562)

(From the judgement and order dated 19/02/2003 in DBCRLA No. 401/1997
of The HIGH COURT OF RAJASTHAN BENCH AT JAIPUR)

STATE OF RAJASTHAN

Petitioner(s)

VERSUS

ISLAM & ORS.

Respondent(s)

With Crl.M.P. No. 10562/2005(c/delay in filing SLP and c/delay in
refiling SLP and office report))

Date: 03/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Manish Kumar, Adv.

Mr. Ansar Ahmad Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted to the extent of respondent No. 1-Islam o
nly. As to other respondents the

special leave petition is dismissed.

Issue warrants bailable in an amount of R
s. 10,000/- only requiring production of

accused-respondent No. 1 before the Trial Court on the dates to be a
ppointed by it or before this Court

as directed. The bail bonds shall be furnished to the satisfaction
of the Trial Court.

(Ajay Kr. Jain)
(Radha R. Bhatia)

Court Master
Court Master